

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 1906/2024 MA 938/2019 in C.P. (IB)/1700(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 906/2024 Dushyant Dave MA
938/2019 Mr. Dushyant C Dave Vs. Na
IN THE MATTER OF
Oriental Bank of Commerce
V/s
Shivam ispat Pvt Ltd**

**Section: Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy
Code, 2016**

ORDER

IA 1906 of 2024:- Counsel, Shikha Bhura a/w Shikhar Gandhi appeared for the Applicant and Counsel, Aarti Suvarna a/w Pradeep Dahiya appeared for the Respondent through VC. This Application is filed by the Applicant to implead the Punjab National Bank as Respondent no. 2 in MA 938 of 2019 the only Member of CoC formerly OBC in the MA 938 of 2019 with regard to payment of outstanding fees of the Applicant/RP, who states that the presence of Punjab National Bank is necessary for proper adjudication of the said Application. In view of the above, we deem it appropriate to allow the impleadment of the said bank as party/Respondent no. 2. Accordingly, Punjab National Bank is allowed to be impleaded as Respondent no. 2 in MA 938 of 2019. In view of the above, **IA 1906 of 2024** is **allowed** and **disposed of**.

Applicant is directed to issue notice to the newly added Respondent no. 2 in MA 938 of 2019 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing. List **MA 938 of 2019** for hearing on **14.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)